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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. No.167 OF 2003  
IN  
O.A. No.2118 OF 2000

New Delhi, this the 13th day of August, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

R.P. Pal ....Applicant  
(By Advocate : Shri N.L. Bareja)

Versus

Union of India and Ors. ....Respondents  
(By Advocate : Shri Madhav Panikar)

ORDER (ORAL)

JUSTICE V.S. AGGARWAL, CHAIRMAN:

From perusal of the order passed by this Tribunal dated 29.11.2002 in OA 2118/2000, it is obvious that there is an error apparent on the face of record pertaining to the date of appointment and also the rules that have been mentioned in the order. They pertain to the post of Superintendent. Once there is an error apparent on the face of record, we allow the present Review Application and review our order of 29.11.2002. Therefore, it is directed that the O.A. be listed for regular hearing on its turn.

V.K. Majotra

(V.K. MAJOTRA)  
MEMBER (A)

V.S. Aggarwal

(V.S. AGGARWAL)  
CHAIRMAN

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